

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

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O A NO. 470/94

Jagdishshankar S. Pandey

..Applicant

v/s

Union of India & another

..Respondents

Coram: Hon. Shri B. S. Hegde, Member (J)
Hon. Shri N.K. Verma, Member (A)

RCV
ORAL JUDGMENT:
(Per: B S Hegde, Member [J])

DATED: 25.4.1994

Heard Mr. G.D. Samant, counsel for the applicant. The applicant has challenged the impugned orders passed by the Disciplinary Authority dated 8.1.1989, and Appellate Authority's order dated 16.10.1989 and also the Revising Authorities order dated 17.9.1992.

The applicant has filed a Miscellaneous Application (M.P. No. 414/94) for condonation of delay in filing the Original Application. We have perused the M.P. for condonation of delay. However, we are not convinced with the reasons adduced in the Miscellaneous Application.

The Original Application admittedly is a belated one and hence the O.A. is dismissed on the ground of limitation with no order as to costs.

N. K. Verma
(N.K. Verma)
Member (A)

B. S. Hegde
(B.S. Hegde)
Member (J)